

Praveen Kumar Daga, Aged about 19 Years, Occ. Student, R/o. 5-10-68, Kisanpura, VTC, Hanamkonda, Warangal District - 506001, Telangana State.

[3418]

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

SATURDAY, THE TWENTY FIRST DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR, Rep. by
District Secretary

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO,**

WRIT PETITION NO: 25963 OF 2024

Between:

KUM. NITHYA DAGA, D/o. Praveen Kumar Daga, Aged about 19 Years, Occ. Student, R/o. 5-10-68, Kisanpura, VTC, Hanamkonda, Warangal District - 506001, Telangana State.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical and health Family welfare Department, Secretariat Buildings, Hyderabad - 500055.
2. KALOJI NARAYANA RAO University of Health Sciences, Rep. By its Registrar, Warangal, Warangal District, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner's request for exercising web options for admission into MBBS/BDS course under NRI Quota C Category in next phase of counseling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner for exercising web options for admission into MBBS/BDS course under NRI Quota C category for the academic year 2024-25 in the next phase of counseling.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct may be pleased direct the 2nd respondent to consider the petitioner's request for exercising web options under NRI Quota "C" Category for admission into MBBS/BDS course in the next phase of counseling for the academic year 2024-25, pending disposal of the Writ Petition.

Counsel for the Petitioner: SRI G. SATISH BABU

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

**Counsel for the Respondent No.2: SRI G. RAVI REPRESENTING FOR
SRI A. PRABHAKAR RAO, SC FOR KNRUHS**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.25963 of 2024

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. G.Satish Babu, learned counsel for the petitioner.

Mr. G.Ravi, learned counsel representing Mr. A. Prabhakar Rao, learned Standing Counsel for the Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') for the respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioner, *inter alia*, has prayed for the following relief:

"For the reasons stated in the accompanying affidavit, it is prayed that this Hon'ble Court may be pleased to issue a writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner's request for exercising web options for admission into

MBBS/BDS course under NRI Quota "C" Category in next phase of counselling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner for exercising web options for admission into MBBS/BDS course under NRI Quota "C" category for the academic year 2024-25 in the next phase of counselling and pass pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

4. Learned counsel for the petitioner submitted that the petitioner has registered for 'A' and 'B' category i.e., competent authority quota and management quota respectively, but has missed the registration for NRI quota under 'C' category. Therefore, the University is not permitting the petitioner to seek admission under NRI quota 'C' category. He further submitted that the petitioner be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at

the time of indicating the web options. However, it is fairly submitted by him that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of two (2) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/-V.KAVITHA
ASSISTANT REGISTRAR


SECTION OFFICER

//TRUE COPY//

To,

1. The Principal Secretary, Medical and health Family welfare Department, The State of Telangana, Secretariat Buildings, Hyderabad - 500055.
2. The Registrar, KALOJI NARAYANA RAO University of Health Sciences, Warangal, Warangal District, Telangana State.
3. One CC to SRI G. SATISH BABU, Advocate [OPUC]
4. One CC to SRI A. PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL, HEALTH & FW, High Court for the State of Telangana. [OUT]
6. Two CD Copies

BN
BSK



CC TODAY

HIGH COURT

DATED:21/09/2024



ORDER

WP.No.25963 of 2024

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

⑨
21/09/24
b.v